

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

IA(I.B.C)/1785(CH)2023

IA(I.B.C)/2908(CH)2023

In

CP (IB) No. 86/Chd/Hry/2022

(Admitted)

IN THE MATTER OF
LIC Housing Finance Ltd.

...Petitioner-Financial Creditor

Versus

SRS Retreat Services Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), 12(2), IBC 2016

Order delivered on 01.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 12.06.2024.

Sd/-
Court Officer